

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.111
IB-354/ND/2020

IN THE MATTER OF:

Baba Jagta Shuttering (P) Ltd

....OPERATIONAL CREDITOR

Vs.

Archna Indulations (P) Ltd

... CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 14.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Gursat Singh Vachher , Adv. and Mr. Pranam Jain, Adv

For the Respondent

:

ORDER

Heard the submissions made by the Counsel for the Operational Creditor. The Operational Creditor has submitted that despite best efforts, none has appeared on behalf of the Corporate Debtor. The Counsel for the Operational Creditor is directed to move an appropriate application for taking further steps in the matter. However, in case nobody appears on behalf of the Corporate Debtor on the next date of hearing, the matter may be treated as an Ex-Parte.

Post this matter on 31.8.2021.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(P.S.N PRASAD)
MEMBER (JUDICIAL)

Surjit